

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 21761 of 2018

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-044-18-19
dated 26/07/2018 passed by Commissioner of Central Tax , MYSORE
(APPEALS)]

M/s Chennappaji Proprietor

Jc Tech And Engg Services Co R No 3 Block
No 9 Sbi Building 2nd Floor Dr Rajkumar
Road Jss Layout Shakti Nagar
MYSURU - 570019
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Mysuru Commissionerate**

No. S-1 & S2, Vinaya Marga
Siddhartha Nagar
Mysuru - 570011
Karnataka

Respondent(s)

Appearance:

None

Mr. Rama Holla, Superintendent (AR)

For the Appellant

For the Respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20214 / 2020

Date of Hearing: 25/02/2020

Date of Decision: 25/02/2020

Per : AS PER BENCH

Learned counsel for the appellants informs that they have settled the dispute as regards tax, interest and penalty under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. They have been issued certificate in Form SVLDRS-IV. Accordingly, this appeal is disposed of in terms of the settlement between the parties.

(Dictated and pronounced in open court on 25/02/2020)

(ANIL CHOUDHARY)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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